

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2019/5670/A

From :- Shri Kaushik Kumar Sharma
Jt. Registrar (Vigilance)
Gauhati High Court
Guwahati.

To,
The District & Sessions Judge
Nagaon.

Dated Guwahati, the 23rd September, 2019.

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJN/5515 dated 04.09.2019.

Madam,

With reference to the above, I am directed to inform you that Shri Rajesh Kumar Todi, Civil Judge & Asstt. Sessions Judge, Nagaon, has been allowed to avail LTC for the current block period 2018-2021, during the ensuing Puja vacation of 2019 along with his wife and 2(two) minor sons to visit Jaipur from Guwahati, by the shortest possible route, as per existing Rules.

Shri Todi may be informed accordingly.

Yours faithfully,

sd/

JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2019/5671-1A. dated 23.9.19

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Rajesh Kumar Todi, Civil Judge & Asstt. Sessions Judge, Nagaon, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The System Analyst, Gauhati High Court, Guwahati for information and necessary action.

JT. REGISTRAR (VIGILANCE)

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